

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.01
C.P. (IB) No.45/BB/2023

IN THE MATTER OF:

M/s. Raaja Magnetics Ltd. ... Petitioner
v.
M/s. United Telecoms Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For the Respondent : Shri Arjun Ajay

ORDER

1. Heard Shri Saji P. John, learned Counsel for the Petitioner and Shri Arjun Ajay, learned Counsel for the Respondent.
2. The matter stands posted for filing counter. At the outset, both counsels submit that the parties are endeavouring to settle the matter amicably. Therefore, considering the submissions, the matter is adjourned by two weeks to enable the parties to settle the matter.
3. List the matter on **20.09.2023**.
4. In case of no settlement, Respondent to file counter before the next date of hearing. In default, the opportunity stands forfeited.

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)